CCRAS under suspension completion of the enquiry?

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pending

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHA-KEELUR REHMAN): (a) Yes, Sir.

- (b) and (c) No, Sir. Keeping in view the enormity of the task involv-ed, period of enquiry has been extended upto 28. 2. 1991 on the request of the Inquiry Officer.
- (d) Director of the Central Council for Research in Ayurveda & Siddha (CCRAS) applied on 24. 8. 1990 for three months' leave which was sanctioned. Subsequently, on his further request he was granted study leave for three months with effect from 27. 11. 1990.
 - (e) No, Sir, not necessarily.
- (f) No such proposal is under consideration at present.

Allocation of Funds for the Renovation of Jama Masjid and some Temples in Delhi

- 1274. SHRI ASHWANI KUMAR: Will the Minister o'f HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) what are the details of funds allotted in 1990-91 to renovate the Jama Masjid, Delhi and how much amount has been utilised till date;
- (b) what are the names of temples in Delhi, for which funds were sanctioned for similar purpose during the same period and also the amount so sanctioned in each case; and
- (c) what are the guidelines sanctioning such funds?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI **BHAGEY** GOBARDHAN): (a) As per revised allocation an amount of Rs. 8, 50 lakhs was allocated for the conservation of lama Masjid, Delhi during 1990-91 out of which an expenditure of Rs. 3, 56, 085/- has been incurred upto December 1990.

(b) No funds have been allocated for the conservation of Temples in Delhi for the similar purposes.

to Questions

(c) The Archaeological Survey of India take up as special case the conservation of unprotected monuments on the basis of their outstanding archaeological, historical and artistic merits.

Expenditure incurred by the Family Planning Association of India in litigation cases

- JAGDISH SHRI PRASAD MATHUR: Will the Minister o'f HEALTH AND FAMILY WELFARE be pleased to refer to the answer to Unstarred Question 2982 given in the Rajya Sabha on the 3rd September, 1990 and state:
- (a) the total litigation expenses in curred by Family Planning Associa tion of India, New Delhi in the final isation of the two cases:
- (b) what was the total amount paid as terminal compensation to the employees against whom the FPAI lost the legal case;
- (c) whether this amount was paid out of the grant-in-aid given to the FPAI for family welfare programmes; if not, under what financial head this payment was made;
- (d) the circumstances under which this litigation was brought into action in which FPAI lost the case:
- (e) whether stay has been granted in any case; and
- (f) what has been the total expen diture involved in these 8 litigation cases so far?

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHA-KEELUR REHMAN): (a) to (d) As reported by Family Planning Association of India an amount of Rs. 2, 110/- (Rupees two thousand one hundred and ten) only has been incurred as litigation expenses for the two cases. The terminal compensation to the employee against whom

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the Family Planning Association of India lost the legal case, is still to be paid. The service of the employee was terminated by Family Planning Association of India, on account of inefficiency after giving him ample opportunity to improve. The Labour Court felt the discharge from service is correct but ordered payment of 12 months wages as terminal compensation.

- (e) The stay initially granted in one case has since been vacated.
- (f) As reported by Family Planning Association of India, New Delhi, the total expenditure involved in these 8 litigation cases so far, amounts to Rs. 14, 897/-. (Rupees fourteen thousand eight hundred and ninety seven only).

Filling the post of vice-principals in Government aided schools in Delhi

SHRI JAGDISH **PRASAD** 1276. MATHUR: Will the Minister of

HUMAN RESOURCE **DEVELOP-**MENT be pleased to state:

to Questions

- (a) whether it is a fact that despite repeated reminders by the Director of Education, Delhi Administration several aided schools of Delhi have not yet filled the post of Vice-Principal; and
- (b) if so, the names of these schools and the action taken to ensure filling up the post of Vice-Principals?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT **BHAGEY** (SHRI GOBARDHAN): (a) Yes, Sir.

Ob) A list of the schools where the posts of Vice-Principal have not been filled up is attached. The Delhi Administration have issued instructions on 7. 9. 90 and 12. 9. 90 to the managements of aided sshools to AH up these POSts.

Statement List

of Schools

Sl. No. Name of School

- Happy School, Kashmerc Gate.
- 2 A. S. V. J. Sr. Sec. School, Darya Ganj.
- Francis Girls Sr. Sec. School, Darya Ganj.
- Com. Boys, Darya Ganj. 4
- S. S. K. Khalsa Girls, Darya Ganj. 5
- Nav Shakti Vidya Mandir, Pnhar Ganj. 6
- 7 Nav Shakti, Rouse Avenue.
- 8 R. M. Arya, Raja Bazar.
- Multan PAV, Rajinder Nagar.
- 10 D. A. V. No. 2, Shankar Nagar.
- R. A. Gita Sr. Sec. School, Shankar Nagar. 11
- 12 Mukherjee Mem., Shahdara.
- 13 Jain Boys, Shahdara.
- 14 Delhi Kannada, Lodhi Estate.
- 15 Balwant Rai Mehta, Lajpat Nagar.
- Senior Sec. Khalsa School, Lajpat Nagar. 16
- Kashturba Balika Vidyalaya, Ishwar Nagar. 17
- Haryana Shakti Sr. Sec. School, Kanjhawala. 18
- Geeta Sec. School, Sultanpuri.
- 20 Butler Mem. Girls Sr. Sec. School, Boolward Road.